

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 864 of 2020**

**IN THE MATTER OF:**

**Bhaskar Biswas, Suspended Director  
of Oxford Facilities Management**

**...Appellant**

**Versus**

**Avaani Oxford Owners Association & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Jishnu Saha, Sr. Advocate with Mr. Soumya Dutta, Mr. Mainak Bose, Mr. Dhilon Sengupta and Mr. Aniruddha Mitra, Advocates.**

**For Respondents: Mr. Joy Saha, Sr. Advocate with Mr. Avishek Guha, Mr. Shashwat Anand and Mr. Gaurav Sarkar, Advocates for R-1.  
Mr. Arun Kumar Gupta, Ms. Sneh Maheswari and Mr. Rajesh Agarwal, Advocates.**

**ORDER**  
**(Through Virtual Mode)**

**25.11.2020:** Supplementary affidavit has been filed by the Appellant. Same is taken on record. Learned counsel for the Respondent submits that a copy of the supplementary affidavit has been provided to him only a day before and he wants to respond to the same. He may do so within one week.

Let the appeal be posted 'for admission (after notice)' on **15<sup>th</sup> December, 2020.**

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Shreesha Merla]  
Member (Technical)**

*am/gc*